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Rajasthan Land Revenue (Amendment) Act, 2011 14 of 2011

[31 March 2011]

CONTENTS

- 1. Short title and commencement
- 2. Amendment in Sec. 4, Rajasthan Act No. 15 of 1956

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PREAMBLE

An Act further to amend the Rajasthan Land Revenue Act, 1956. Be it enacted by the Rajasthan State Legislature in the Sixty-second Year of the Republic of India, as follows:--

1. Short title and commencement :-

- (1) This Act may be called the Rajasthan Land Revenue (Amendment) Act, 2011.
- (2) It shall come into force at once.

2. Amendment in Sec. 4, Rajasthan Act No. 15 of 1956 :-

In sub-sec. (2) of Sec, 4 of the Rajasthan Land Revenue Act, 1956 (Act No. 15 of 1956), for the existing word "fifteen", the word "twenty" shall be substituted.